

- 3 -

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.**

REGN. NO. O.A.404/93.

DATE OF DECISION: 12.5.1993

Smt. Babita.

... Petitioner.

**Versus**

Union of India & Ors.

... Respondents.

**CORAM:**

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN(J).  
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioner.

Shri S.K. Gupta,  
Counsel.

For the Respondents.

None.

**JUDGEMENT (ORAL)**

(By Hon'ble Mr. Justice S.K. Dhaon,  
Vice Chairman(J))

A counter affidavit has been filed on behalf of the respondents. In paragraph 4.2 of the said affidavit, it is admitted that the petitioner was working as part time Safai Karamchari in the office of Pay and Accounts Officer, Respondent No. 3, w.e.f. 9.8.1986.

2. On 19.2.1993, this Tribunal passed an interim order to the effect that the respondents shall consider engaging the petitioner as part time Sweeper in case they need the services of such person and in preference to person with lesser length of service and outsider. Learned counsel for the petitioner states that he is satisfied if final order is passed in terms of the interim order already passed. Request appears to be reasonable. We, therefore, dispose of this application in terms of the interim order, as aforesaid.

7

3. With these observations, this application is disposed of finally but without any order as to costs.

*Adige*  
( S.R. ADIGE )  
MEMBER(A)

*Say*  
( S.K. DHAON )  
VICE CHAIRMAN(J)

'SRD'